

N.C.Das vs.UOI

PART HEARD SL.NO.1

O.A.No.86/11

Date-14.01.2016

CORAM

HON'BLE SHRI A.K.PATNAIK, MEMBER(J)

HON'BLE SHRI R.C.MISRA, MEMBER(A)

None appeared for the applicant even after the 2<sup>nd</sup> passed over.

Mr.S.K.Ojha, learned panel counsel submitted that as the applicant has got the relief, he is not appearing. On a reference being made, we find from the record that on previous occasions applicant is not appearing. In view of this, it is presumed that applicant is no longer interested in pursuing this O.A. In view of this, the O.A. is dismissed for non-prosecution.

Inform the parties.

  
MEMBER(A)

  
(MEMBER(J))